

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CA-(CAA)-111(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017.

NAME OF THE COMPANY: M/s. Bureau Veritas Consumer Product Services (India) Pvt. Ltd. and Bureau Veritas (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Ms. Shweta Bharti, Advocate Mr. J. K. Chaudhary, Advocate Mr. Pranav Shangari, Advocate		
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For the Respondent (s) : None

Order

Ld. Counsel for the petitioner has filed certain judgements in support of her submission that the notice to the unsecured creditors is not required given the circumstances, that it is only the Chennai undertaking of the Transferor Company which is sought to be demerged.

For clarification/orders.

— Sd —

(S. K. Mohapatra)
Member (T)

— Sd —

(Ina Malhotra)
Member (J)